

पत्रों के सम्बन्ध में पूर्ण सूचना 14 अगस्त, 1973 के पश्चात् ही उपलब्ध हो सकेगी।

(ग) ताम्रपत्रों के साथ कोई नकद राशि नहीं दी जाती है। किन्तु उन्हें यात्रा तथा प्रामाणिक खर्च दिए गए थे।

Riots in Dadri (Uttar Pradesh)

571. SHRI SHYAMNANDAN MISHRA:

SHRI P. M. MEHTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the riots in Dadri in Uttar Pradesh on September 21 have been caused by the negligence of district authorities;

(b) the sequence of events that ended in rioting there; and

(c) the losses suffered by the villagers as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (c). According to the information received from the Government of Uttar Pradesh, the police, on receiving a report that beef was being sold, went to the place of occurrence and apprehended the accused. However, the circulation of some mischievous rumours that the case was being hushed up and, further, that some persons had been illegally confined, led to incidents of violence. The district authorities took the necessary steps to bring the situation under control. Preliminary estimate of damage caused amounts to about Rs. one lakh. There was no loss of any life. The State Government sanctioned relief amounting to rupees one lakh.

Report of Inquiry Commission on Communal Riots in Gujarat

572. SHRI VEKARIA:

SHRI D. P. JADEJA:

Will the Minister of HOME AFFAIRS be pleased to refer to the

reply given to Unstarred Question No. 2450 on the 1st December, 1971 regarding the Report of Inquiry Commission on communal riots and state the action taken by Government on the findings and recommendations of the Commission appointed to investigate into Gujarat communal disturbances:

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): A statement is laid on the Table of the House. [Placed in Library. See No. LT-3687/72.]

लाइसेंस देना

573. श्री सरजू पांडे :

डा० रानेन रेड्ज :

क्या औद्योगिक विकास मन्त्री यह बताते की कृपा करेंगे कि :

(क) जनवरी, 1972 से अब तक उद्योगों की स्थापना के लिए राज्य-वार कुल कितने प्रार्थना-पत्र प्राप्त हुए हैं और उनमें से अब तक कितने प्रार्थना-पत्रों पर निर्णय हो चुका है;

(ख) जारी किये गये लाइसेंसों/प्राथम्य-पत्रों की राज्य-वार संख्या क्या है और उनमें से कितने लाइसेंस बड़े उद्योगगृहों को दिये गये हैं; और

(ग) बाकी प्रार्थना-पत्रों पर कब तक निर्णय हो जायेगा ?

औद्योगिक विकास मन्त्रालय में उप-मन्त्री (श्री सिद्धेश्वर प्रसाद): (क) जनवरी से सितम्बर, 1972 की अवधि में प्राप्त औद्योगिक लाइसेंस के आवेदन-पत्रों की राज्यवार संख्या दिखाने वाला विवरण सभा पटल पर रखा जाता है। [मन्त्रालय में रखा गया। देखिये संख्या LT 3688/72]